

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4094
ANSWERED ON:23.08.2005
RECOGNITION OF PRIVATE EDUCATIONAL INSTITUTIONS
Naik Shri A. Venkatesh

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the criteria fixed by the UGC and AICTE for setting up private educational institutions in the country;
- (b) whether the Amity Institute has fulfilled the laid down criteria of both the above organizations;
- (c) if so, the details of institutes recognized/de-recognized by the UGC and AICTE during each of the last five years alongwith the reasons for de-recognising;
- (d) whether UGC recognized institute in a State has been de- recognized in another State;
- (e) if so, the names of such institutes alongwith the reasons therefor, State-wise; and
- (f) the steps taken by the Government to formulate a single policy for implementation of running private institutions in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI)

(a): The Central Universities are established by the Act of Parliament and the State Universities by the Acts of the respective State Legislatures. The incorporation, regulation and winding up of universities is within the competence of the State Legislatures.

The All India Council of Technical Education (AICTE) has laid down certain norms and standards to monitor/approve the technical institutions under which no new technical institution of Government, Government Aided or Private (self financing) institution shall be started and no new courses or programmes in Technical Education shall be introduced and no increase/variation of intake shall be effected without obtaining prior approval of the Council.

(b): According to the information furnished by the University Grants Commission (UGC), the Amity University has been established by the Government of Uttar Pradesh through the Act of State Legislature [The Amity University Uttar Pradesh Act, 2005 (UP Act No.11 of 2005)] and notified vide UP Government Notification No.403/VII-V-I(Ka)/2005 dt. 24.3.2005.

The AICTE has approved the following institutions: -

- i) Amity School of Engineering and Technology, Bijwasan, Delhi.
- ii) Amity Business School, Gurgaon, Haryana
- iii) Amity Business School, Noida
- iv) Amity School of Computer Sciences, Noida.

(c): The UGC has so far included the 8 (eight) private universities under section 2(f) of the UGC Act, 1956. The UGC has not de-recognized any private university so far.

As per the information furnished by AICTE, the year-wise number of engineering and technology institutions approved by them are as under:-

2000-01 2001-02 2002-03 2003-04 2004-05

838 1057 1208 1265 1355

The institutions not fulfilling the norms are placed under reduced intake or no admission category by the AICTE till the rectification of deficiencies.

(d) & (e): The UGC has not de-recognized any private university so far.

(f): The UGC (Establishment and Maintenance of Standards in Private Universities) Regulations, 2003, issued on 27th December, 2003, apply to every university established by or incorporated under a State Act, whether publicly funded or otherwise.

The AICTE follows a uniform policy during appraisal of technical institutions throughout the country.